

MR. SPEAKER: Order, order. That is all.

SHRI SAMAR GUHA: What about monazite sand? What about mica? It is a Government industry . . .

MR. SPEAKER: No more debate now.

SHRI SAMAR GUHA: It is strange. How is he justifying? (*Interruption*).

MR. SPEAKER: Order, order. I am on my legs now. Let us not get excited. He has answered that this has been there for the last 50 years. If the Government wants to change, they may consider it. It is for them to reconsider. No more debate here. Papers to be laid. (*Interruption*). Order, order. Shri Fakhruddin Ali Ahmed.

12.20 hrs.

PAPERS LAID ON THE TABLE

REVIEW OF HEAVY ENGINEERING CORPORATION LTD., RANCHI FOR 1966-67 AND ANNUAL REPORT THEREOF

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, on behalf of Shri F. A. Ahmed, I lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Heavy Engineering Corporation Ltd., Ranchi for the year 1966-67.
- (2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1966-67 along with the Audit-

ed Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1506/68.]

GOVERNMENT RESOLUTION EXTENDING PERIOD OF SUBMISSION OF FINAL REPORT OF N.C.D.C. COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): Sir, I lay on the Table a copy of Government Resolution No. C2-8(7)/67-Pt. published in Gazette of India dated 6th July, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee (Hindi and English versions). [Placed in Library. See No. LT-1507/68.]

REVIEW OF FOOD SITUATION IN INDIA (JULY, 1968)

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE): Sir, I lay on the Table a copy of the Review of the Food Situation in India (July, 1968) (Hindi and English versions). [Placed in Library. See No. LT-1508/68].

AUDIT REPORT ON ACCOUNTS OF TEA BOARD, TEA (AMENDMENT) RULES, 1967 AND COTTON TEXTILES (CONTROL) AMENDMENT ORDER, 1968.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): Sir, I lay on the Table—

- (1) A copy of the Audit Report on the Accounts of the Tea Board for the year 1965-66.
- (2) A copy of the Tea (Amendment) Rules, 1967, published in Notification No. G.S.R. 799 in Gazette of India dated the 4th

May, 1968, under sub-section (3) of section 49 of the Tea Act, 1953.

- (3) A copy of the Cotton Textiles (Control) Amendment Order, 1968, published in Notification No. S.O. 1604 in Gazette of India dated the 2nd May, 1968, under sub-section (6) or section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1509/68].

POST OFFICE SAVINGS BANK (SECOND AMENDMENT) RULES, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, on behalf of Shri Jagannath Pahadia, I lay on the Table a copy of the Post Office Savings Bank (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 1035 in Gazette of India dated the 28th May, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 (Hindi and English versions.) [Placed in Library. See No. LT-1510/68].

12.21 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th July, 1968, agreed to the following amendments made by the Lok Sabha at its sitting held on the

9th May, 1968, in the Insecticides Bill, 1967:—

Enacting Formula

1. That at page 1, line 1,—
for "Enghteenth" substitute
"Nineteenth".

Clause 1

2. That at page 1, line 3,—
for "1967" substitute "1968".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th July, 1968, agreed without any amendment to the Indian Coinage (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 8th May, 1968."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Special Marriage (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 25th July, 1968."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 25th July, 1968."

BILLS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Special Marriage (Amendment) Bill, 1968.